

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Minister, is it true that the Government is trying to close some of the offices of the Rubber Board and abolishing the aid to the farmers? ...*(Interruptions)*... No, no, please; I want to know it. You keep quiet. ...*(Interruptions)*... Keep quiet. Keep quiet. This is for me. You can listen to that.

SHRIMATI NIRMALA SITHARAMAN: Sir, there is no plan to close the Board.

MR. DEPUTY CHAIRMAN: Thank you.

MOTION FOR ELECTION TO THE COFFEE BOARD

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I move the following Motion:—

"That in pursuance of clause (b) of sub-section (2) of Section 4 of the Coffee Act, 1942 (VII of 1942), read with sub-rule (1) of Rule 3 and sub-rule (2) of Rule 4 of the Coffee Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House, to serve as member of the Coffee Board till 14.12.2018 or till he/ she ceases to be Member of the House, whichever is earlier, with effect from the date of issue of the Gazette Notification of his/her election."

The question was put and the motion was adopted.

REGARDING DISCONTINUANCE OF 2000 RUPEES CURRENCY NOTES

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, मेरा point of order है।

MR. DEPUTY CHAIRMAN: What is your point of order?

DR. SUBRAMANIAN SWAMY (Nominated): Sir, I too have a point of order. ...*(Interruptions)*... If you accept his point of order, you have to accept mine too. ...*(Interruptions)*...

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Sir, this is under which rule? ...*(Interruptions)*...

श्री नरेश अग्रवाल: माननीय उपसभापति जी ...*(व्यवधान)*... सदन की यह परंपरा रही है कि जब सत्र चल रहा हो, तो सरकार जब नीतिगत निर्णय लेगी, तो उसे सदन में इसकी घोषणा करनी पड़ेगी। श्रीमन्, इस सरकार ने दो हजार रुपए के नोट बंद करने का दोबारा निर्णय लिया है और रिजर्व बैंक को ऑर्डर दिया है कि अब वह दो हजार रुपए के नोट नहीं छापेगा। रिजर्व बैंक ने अब तक दो हजार रुपए के 3.2 लाख करोड़ रुपए छापे हैं, अब उसने इसे छापना बंद कर दिया है। सरकार ने कहा है कि अब वह दो हजार रुपए के नोट न छापे।

MR. DEPUTY CHAIRMAN: It is the Reserve Bank of India...

श्री नरेश अग्रवाल: रिजर्व बैंक को अभी decision लेना है। यह रिजर्व बैंक की कोई * थोड़े ही है। एक नोटबंदी हो चुकी है, दूसरी नोटबंदी फिर से चालू करना, वित्त मंत्री जी इसके बारे में बताएं। वित्त मंत्री जी इसके बारे में क्यों नहीं बताते? ...*(व्यवधान)*...

SHRI PRAKASH JAVADEKAR: Sir, this is under which rule? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, listen. ...*(Interruptions)*... Nareshji, you are in the habit of raising a point of order every day, but you should say which rule of the House is being violated or which provision of the Constitution is being broken. You are not saying that. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सुन लीजिए। ...*(व्यवधान)*... इसका जवाब सुनिए। नोटबंदी का जो पहला आदेश हुआ, वह रिजर्व बैंक ने नहीं लिया, वह सरकार ने लिया। सरकार ने रिजर्व बैंक के कहने पर निर्णय नहीं लिया। रिजर्व बैंक के बोर्ड ऑफ गवर्नर ने इसका विरोध किया, लेकिन निर्णय सरकार का था। अगर पहला निर्णय सरकार का है, तो यह दूसरा निर्णय भी सरकार का है। मैं वित्त मंत्री जी से इसका जवाब चाहूंगा। ...*(व्यवधान)*...

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, it is a 'hoarder' rather than a point of order! ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes. It is an attempt at disorder. ...*(Interruptions)*...

DR. SUBRAMANIAN SWAMY: Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is your point of order?

DR. SUBRAMANIAN SWAMY: Sir, it is on procedure. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Mr. Deputy Chairman, Sir, I have something to say on this very point. ...*(Interruptions)*...

*Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Dr. Swamy, I would call you; please wait.
...(Interruptions)...

SHRI GHULAM NABI AZAD: Sir, in response to what my colleague, Shri Naresh Agrawal, said, you said that it is the prerogative of the Reserve Bank of India.

MR. DEPUTY CHAIRMAN: Yes; it is that of the Reserve Bank of India.

SHRI GHULAM NABI AZAD: Then, why did the Prime Minister make the announcement in the month of November last year? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: But I talked about the. ... (Interruptions)...

SHRI GHULAM NABI AZAD: Sir, was there some reason for that? Secondly, I would like to know this from the hon. Finance Minister, who is present here — every day, we read in the newspapers that a coin of 1,000 rupees, a coin of 100 rupees or 200 rupees or a note of the same is about to come. What is the reality? Are we to go by what the media is writing, or is the House going to be enlightened by the hon. Finance Minister?

MR. DEPUTY CHAIRMAN: You should not go by the media. ... (Interruptions)...

श्री नरेश अग्रवाल: इसका मतलब है, 'No' ... (व्यवधान) ... यह गवर्नमेंट का निर्णय था।

SHRI GHULAM NABI AZAD: Does that mean the Government has no role? So, we go by the media, and there is no Government? ... (Interruptions)...

श्री नरेश अग्रवाल: जो मीडिया में छपता है, जनता तो वही मानती है। गवर्नमेंट इसको deny नहीं करेगी, तो कैसे होगा? मीडिया में जो लिख दिया जाता है, वही हो जाता है। मीडिया ने हमारे लिए लिख दिया ... (व्यवधान)...

SHRI GHULAM NABI AZAD: Sir, we must know. ... (Interruptions) ... We really want to know what the truth behind this is. If we are going to have coins of 1,000, that would mean that just to carry ₹ 10,000, you would have to carry a bag. We must know, so that we purchase bags to carry ₹ 10,000. Our sisters carry purses. Now, we shall also have to carry a purse to carry 10,000 rupees! ... (Interruptions)...

श्री नरेश अग्रवाल: वित्त मंत्री जी इसका जवाब दें।

MR. DEPUTY CHAIRMAN: Does the Finance Minister want to react? ... (Interruptions) ... The Finance Minister does not wish to react. So, I cannot do anything. ... (Interruptions)...

श्री नरेश अग्रवाल: इसका मतलब सही है। ...*(व्यवधान)*...

SHRI GHULAM NABI AZAD: But, Sir, what do we do? How do we come to a conclusion? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Don't be guided by the media. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: There is no politics in it whatsoever. We just want to know the truth. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we should not go by the media, but we have to rely upon the media. We cannot be in a state of confusion. ...*(Interruptions)*... Every day, some news is coming. As the Leader of the Opposition said, we must be enlightened because we have to tell the people whether the news is correct or not. So, we have to rely upon the media; we cannot totally dispense with it. ...*(Interruptions)*...

श्री शरद यादव (बिहार): सर, आपके माध्यम से मेरा यह निवेदन है कि यह जो 2000 के नोटों की चर्चा आई है, जो नरेश अग्रवाल जी और एलओपी ने की, मैं मानता हूँ कि इस पर तत्काल सफाई दी जानी चाहिए, नहीं तो अफवाह फैलेगी। यह देश अफवाहें खाता है, अफवाहें पीता है और अफवाहें ओढ़ता है। सबसे ज्यादा हमारे देश में अफवाहों को absorb किया जाता है, इसलिए मैं आपके माध्यम से मंत्री जी से कहूँगा कि यह गंभीर मामला है, इसके ऊपर आपको साफ-साफ बात बता देनी चाहिए, नहीं तो अफवाहें फैलेंगी और कई तरह से लोग 2000 का नोट वापस करने लगेंगे। आपको इस अफवाह को फैलने से रोकना चाहिए और एलओपी ने जो कहा, इस बात के बारे में आपको सदन में बताना चाहिए। अब्बल तो यह मामला उठना ही नहीं था, लेकिन यदि उठ गया है, तो इस पर आपको कुछ कहना चाहिए।

MR. DEPUTY CHAIRMAN: Dr. Subramanian Swamy, what is your point of order?

DR. SUBRAMANIAN SWAMY: Mr. Deputy Chairman, Sir, it is well established that you have residuary powers for taking extraordinary decisions. Now, the procedure you are following here in the Zero Hour is first-come, first-served. The first-come, first-served principal is modified by your discretionary power occasionally when something very important comes like Samjhauta Express tapes where the Congress Party had suppressed tapes and created a massive * on the nation. We want a discussion on that first.

MR. DEPUTY CHAIRMAN: That is not a point of order; that is a suggestion. ...*(Interruptions)*... Now, I come to notices under Rule 267. ...*(Interruptions)*... Shri

*Expunged as ordered by the Chair.

Rewati Raman Singh's notice under Rule 267 is not permitted because it is a very general subject; Shrimati Vijila Sathyananth's notice is not permitted because that is a matter you can raise in Zero Hour or as a Special Mention. ...*(Interruptions)*... This is a subject which you can raise in Zero Hour or as a Special Mention. Shri Naresh Agrawal's notice is not permitted because the subject is very general. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, unemployment जनरल सब्जेक्ट नहीं है। ...*(व्यवधान)*... यदि आप चाहें तो इसको शॉर्ट ड्यूरेशन डिस्कशन के लिए दे दीजिए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I read your subject. ...*(Interruptions)*... Your subject is 'Concern over rising number of unemployed youth in the country.' On that, you can try for a discussion. The next one is by Sambhaji Chhatrapati regarding construction of a bridge. It is not permitted because it can be raised as a Special Mention. Now, Mr. Anand Sharma, what is your issue under Rule 267? ...*(Interruptions)*...

श्री रेवती रमन सिंह (उत्तर प्रदेश): डिप्टी चेयरमैन साहब, हमने जो सब्जेक्ट दिया है, वह जनरल नहीं है। पूरे एजुकेशन सिस्टम के ऊपर सरकार की जो पॉलिसी है, उसकी बाबत हमने यह दिया है। Primary School, High School, Higher Secondary and Intermediate, इससे ज्यादा इम्पोर्टेंट और कोई सब्जेक्ट हो ही नहीं सकता।

श्री नरेश अग्रवाल: जी, हां, यह बहुत इम्पोर्टेंट सब्जेक्ट है।

श्री रेवती रमन सिंह: डिप्टी चेयरमैन साहब, आप खुद दे लीजिए।

MR. DEPUTY CHAIRMAN: I would suggest that you give another notice for a discussion like Calling Attention or some other. But how can we have it under Rule 267? Education system is in a pathetic condition. So, a lot can be said about it. There is no doubt about it.

श्री नरेश अग्रवाल: क्या हम other sections में इस विषय पर नोटिस दे दें? Unemployment पर हमारा जो नोटिस है, यदि आप कहें, तो हम other sections में इस सब्जेक्ट पर दूसरा नोटिस दे दें?

MR. DEPUTY CHAIRMAN: No; you can try another notice, not under Rule 267.

SHRI NARESH AGRAWAL: But without your help, I can't try. I want your help. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I always help the Members. ...*(Interruptions)*...

SHRI NARESH AGRAWAL: I want your commitment and everything.

MR. DEPUTY CHAIRMAN: I am always for helping the Members. You can give notice and we will select according to the priority and according to the time available. ...*(Interruptions)*...

REGARDING ISSUES NOT TO BE RAISED UNDER RULE 267

श्री भूपेन्द्र यादव (राजस्थान): सर, नियम 267 में issue तभी raise किया जा सकता है, जब चेयरमैन की consent हो। ...*(व्यवधान)*... सर, हाउस में नियम 267 के अन्तर्गत तभी issue raise किया जा सकता है, जब hon. Chairman की consent हो। इस हाउस में नियम 267 के अन्तर्गत मुद्दा तभी raise करना चाहिए, जब चेयरमैन की consent हो, otherwise Rule 267 को लेकर कई बार हम हाउस को disturb कर देते हैं। इससे अच्छा है कि ऐसे विषयों को आपको पहले Zero Hour में allow करना चाहिए और without consent, रूल 267 में मुद्दा raise नहीं होना चाहिए, इस पर मेरा पाइंट ऑफ आर्डर है। ...*(व्यवधान)*...

श्री आनन्द शर्मा (हिमाचल प्रदेश): सर, यह कैसे हो सकता है? ...*(व्यवधान)*...

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, please give me one minute.

MR. DEPUTY CHAIRMAN: Okay.

DR. VINAY P. SAHASRABUDDHE: Sir, with folded hands, we are requesting you that there are many new Members here and we have been repeatedly giving some notices for Zero Hour mentions, and they are being denied; whatever maybe the reasons; they may not be finding them meritorious. ...*(Interruptions)*... But, कुछ लोगों के गले में माइक लगा है। इसलिए आवाज को दबाना उचित नहीं है। हमें बोलने दीजिए। ...*(व्यवधान)*... हमें बोलने दीजिए। मेरा आपसे करबद्ध निवेदन है कि केवल पाइंट ऑफ आर्डर के नाम से इस सदन का बहुमूल्य समय अगर बेकार जा रहा है, तो उस पर हमें आपको संरक्षण देना चाहिए। It is your duty to protect our right to raise the issues in the Zero Hour.

MR. DEPUTY CHAIRMAN: Now, Sahasrabuddheji...

DR. VINAY P. SAHASRABUDDHE: We are being disadvantaged for no fault of ours. कुछ माननीय सदस्य सामने बैठते हैं और issue raise करते हैं और सदन की पूरी कार्यवाही को यहां-वहां कर देते हैं। क्या यह कोई तरीका है? ...*(व्यवधान)*...

श्री उपसभापति: आप बैठिए।